

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 51 of 2019
IN DFR NO. 150 OF 2019

Dated : 16th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Talwandi Sabo Power Limited

...Appellant(s)

Versus

**Punjab State Electricity Regulatory Commission
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil
Mr. Geet Ahuja
Ms. Poonam Verma
Ms. Abiha Zaidi

Counsel for the Respondent(s) :

ORDER
(IA No. 51 of 2019 – for urgent listing)

We have heard the learned senior counsel appearing for the Appellant. In the light of the statement made in paragraphs 3 to 5 and for the reasons stated in the application, IA No. 51 of 2019 (Application for urgent listing is allowed. The application is disposed of.

List the matter on **22.01.2019** subject to curing the defects.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member